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IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(OS) 217/2021

SUMITRAPlaintiff

> Mr. R K. Kaushik, Advocate Through:

Versus

GANGA RAM AND OTHERS

.....Defendants

Through: None

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. **SURYA MALIK**

GROVER (DHJS)

ORDER 21.09.2021 %

THROUGH VIDEO CONFERENCING

Summons issued to defendants. Service report is awaited.

Learned counsel for plaintiff is directed to take fresh steps for service of unserved defendants on filing of PF/RC/email/WhatsApp, if available.

Plaintiff shall file affidavit of service along with proof of service before next date.

E-replication to written statement of defendant nos. 1 & 3 along with affidavit of admission denial and documents and vakalatnama filed/rerefiled on 03.08.2021.

Accordingly, pleadings stand completed qua defendant nos. 1 & 3. I.A. 5406/2021 under Order 39 Rule 1 & 2 CPC

Learned counsel for plaintiff submits that he has been recently engaged and previous counsel had not handed him over a copy of the reply, hence, he could not file the rejoinder. Learned counsel for plaintiff seeks yet another adjournment for filing rejoinder to reply filed by defendant no.1 &3.





Rejoinder be filed in terms of order dated 20.07.2021.

List the IA before Hon'ble Court on date fixed for further directions.

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List the matter for service report of unserved defendants/ completion of pleadings on 30.11.2021.

SURYA MALIK GROVER (DHJS) JOINT REGISTRAR (JUDICIAL)

SEPTEMBER 21, 2021/neha